

ITEM NO.57

REGISTRAR COURT. 1 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (Crl.) No(s). 6269/2015
STATE OF UTTAR PRADESH THR. PRINCIPAL SECRETARY, HOME DEPARTMENT
Petitioner(s)

VERSUS

HOSHIYAR SINGH Respondent(s)
(with appln. (s) for exemption from filing O.T.)
WITH
SLP(Crl) No. 6868/2015
(With (With appln.(s) for c/delay in refiling SLP and appln.(s) for
exemption from filing O.T. and Office Report)

Date : 04/05/2016 This petition was called on for hearing today.
For Petitioner(s) Mr. Rohit Rathi, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Apoorv Kurup, Adv.
For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Kunal Verma, Adv.
Mr. R.K. Verma, Adv.

Mr. Sudhir Naagar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Sole respondent in Special Leave Petition No.6269/2015
has already filed Counter Affidavit.
Respondent No.2 in Special Leave Petition No.6868 of 2015
has not filed Counter Affidavit despite two opportunities having
been granted, as such, further opportunity is declined.
Learned counsel Mr. R.K. Verma appears on behalf of
respondent No.1 in Special Leave Petition No.6868 of 2015. He seeks
time for filing Vakalatnama and Counter Affidavit. Be filed within
four weeks.
List again on 16.8.2016.

(PAWAN DEV KOTWAL)

Registrar